

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD BENCH, ALLAHABAD.

original Application No. 11 of 2001.
this the 19th day of April 2001.

HON'BLE MR. RAFIQ UDDIN, MEMBER (J)

Chote Lal, S/o late Sri Shyam Lal, resident of Quarter no. 13,
Mohalla Gandhi Nagar, Post Office Banbhoolpura, Tehsil
Haldwani, District Nainital.

Applicant.

By Advocate : Sri R.K. Singh.

Versus.

Union of India through Secretary, Ministry of Finance, Central
Government, New Delhi.

2. Chief Income Tax Commissioner, Ashok Marg,
Income Tax Office, Lucknow.

3. Deputy Commissioner of Income Tax, Income
Tax Office, Bhotia Rarao, Haldwani District Nainital.

Respondents.

By Advocate : None.

O R D E R (ORAL)

The applicant has filed this O.A. for issuing directions to the respondents to appoint him on compassionate grounds under dying in harness rules in place of his father by considering and deciding his application for this purpose. According to the applicant, his father Sri Shyam Lal was working on the post of Sweeper in the office of Deputy Commissioner, Income Tax, Haldwani (respondent no.3). Sri Shyam Lal died on 20.12.95. The applicant was appointed on daily wage basis in the month of October 95 during the illness of his father. After the death of his father, he has submitted a proper application for his appointment on compassionate grounds. It is pointed-out that the respondents have given assurance that his application for appointment

on compassionate grounds is under consideration of the higher authorities vide communication dated 13.1.98 (Annexure-2). The applicant was also required to furnish the certain additional information by the respondent no.3 vide his letter dated 12.5.2000, which were duly furnished by the applicant vide his application dated 31.5.2000. The matter however, is still pending for consideration, hence this O.A.

2. Under the facts and circumstances of the case, the O.A. is disposed of with the direction to the respondent nos. 2 & 3 to consider and pass appropriate orders on the application submitted by the applicant for his appointment on compassionate grounds within a period of three months from the date of communication of this order. The applicant is also directed that he would enclose the copy of his application alongwith the Tribunal's order in order to avoid delay for disposal of the application.

3. The O.A. stands disposed of as above with no order as to costs.

D. Girish

MEMBER (J)

GIRISH/-